

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH

Original Application No. 1277 of 1992

Arjun Deo

.... Petitioner

Versus

Union of India and Ors

.... Respondents

CORAM:

HON'BLE MR. JUSTICE R.K. VARMA, V.C

( By Hon. Mr. Justice R.K. Varma, V.C. )

Shri Satish Chaturvedi, learned counsel for the applicant. Km. Sadhna Srivastava, learned counsel for the petitioner. In compliance of the order dated 18.8.93 the respondents have offered a cheque amounting to Rs. 24,754 (Rupees twenty four thousand seven hundred and fifty four) to the petitioner. The said cheque is the banker's cheque of State Bank of India for the amount of Rs. 24,754, <sup>which</sup> has been delivered by the learned counsel for the respondents to the learned counsel for the petitioner in court today. The amount is said to cover the arrears of salary due to the petitioner, the amount of transfer allowance as well as House rent allowance due to the petitioner. However, it has not been stated <sup>in</sup> respect of each of three items for which the total amount of Rs. 24,754 is being paid. The respondents are directed to specify the amounts in respect of the three items separately and communicate the same to the petitioner so that the petitioner may <sup>ascertain if</sup> file any paper of the amounts <sup>is</sup> deficient and he may be able to inform the respondents

:: 2 ::

to get the full amount due to the petitioner. The petitioner will now comply with the order of transfer and will join at Pithauragarh to which <sup>place</sup> the respondents have transferred him by the impugned order within two weeks from the date of this order. This petition shall stand disposed of accordingly.

*R.KV*  
Vice Chairman

Dated: Nov 8, 1993  
(Uv)

9-11-'93